

ITEM NO.1501

COURT NO.8

SECTION IX

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 9970/2023

[Arising out of impugned final judgment and order dated 31-03-2023 in WP No. 7158/2020 passed by the High Court of Judicature at Bombay at Aurangabad]

M/S PREMIUM TRANSMISSION PVT. LIMITED

PETITIONER(S)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

RESPONDENT(S)

[HEARD BY : HON. PANKAJ MITHAL AND HON. S.V.N. BHATTI, JJ.]
IA No. 98340/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 98341/2023 - EXEMPTION FROM FILING O.T.

WITH

SLP(C) No. 12192/2023 (IX)

(IA No. 115629/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 115630/2023 - EXEMPTION FROM FILING O.T.)

Date : 27-01-2026 These matters were called on for pronouncement of judgment today.

For Petitioner(s) Mr. C. U. Singh, Sr. Adv.
Mr. B. R. Kawre, Adv.
Mr. Praveen Kumar Pandey, Adv.
Mr. Atul Babasaheb Dakh, AOR

For Respondent(s) Mr. Shrirang B. Varma, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Mayur P. Saavarkar, Adv.

Mr. B H Marlapalle, Sr. Adv.
Mr. Ajit Pravin Wagh, AOR
Mr. Avinish Kr Saurabh, Adv.

1. Hon'ble Mr. Justice S.V.N. Bhatti pronouncement the

judgment(s) of the Bench comprising Hon'ble Mr. Justice Pankaj Mithal and His Lordship.

2. Leave granted.

3. The Civil Appeal No.532 of 2026 (@ SLP (Civil) No.9970 of 2023) is dismissed and Civil Appeal No. 533 of 2026 (@ SLP (Civil) No.12192 of 2023) is allowed in terms of the two separate signed reportable judgments.

4. Pending application(s), if any, shall stand disposed of.

(Nidhi Mathur)
Court Master (NSH)

(Two signed reportable judgments are placed on the file)

(Geeta Ahuja)
Assistant Registrar-cum-PS